

(a) and (b). No, Sir. Estimates for certain development works proposed to be undertaken at Ahmedabad aerodrome during the current Plan period are however, under preparation.

(c) No, Sir.

(d) Need has not arisen. Ahmedabad is already an alternate for Bombay international airport

Proposal to connect Rameshwaram Island with Mandapam by Road/Bridge

2519. SHRI G. BHUVARAHAN : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there is any proposal to connect Rameshwaram Island by road bridge from Mandapam to Rameshwaram ; and

(b) if so, whether any survey has been conducted in this regard, and if so, the estimated cost thereof ?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :

(a) Yes, Sir.

(b) Yes, Sir.

Estimated cost of the project is Rs. 532.87 lakhs approximately.

Report of Study Committee set up to Suggest Changes in Suppression of Immoral Traffic in Women and Girls Act, 1956

2520. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the study Committee, set up to suggest changes in the Suppression of Immoral Traffic in Women and Girls Act, 1956, have since submitted its report to Government ;

(b) if so, whether the report has since been examined by Government ;

(c) whether a copy of its report or its main recommendations would be laid on the Table of the House ; and

(d) when Government are contemplating to bring forward an amending legislation, so as to remove the loopholes in the main Act ?

THE DEPUTY MINISTER FOR
EDUCATION AND SOCIAL WELFARE
(SHRI K. S. RAMASWAMY) : (a) Yes, Sir.

(b) to (d). Report submitted by the Committee on "Amendment to the Suppression of Immoral Traffic in Women and Girls Act, 1956" was examined in the Department of Social Welfare. A draft Bill for Amendment of the Act is under preparation. A copy of the report will be laid on the Table of the House in due course.

**Indian Institute of Advanced Study,
Simla**

2521. SHRI NARAIN CHAND PARASHAR : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the total amount of recurring expenditure incurred annually on the Indian Institute of Advanced Study, Simla (Himachal Pradesh) ;

(b) the total strength of the staff administrative and research ;

(c) the total number and names of scholars granted fellowships during the year 1970-71 ;

(d) the subjects for which these fellowships are available ;

(e) the number of publications brought out by the Institute ;

(f) whether any Members of Parliament are associated with the Governing Body of the Institute and if so, their names ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) The expenditure incurred by Government on the Institute in 1970-71 in the shape of grants was as follows :

Non-plan	...	Rs. 16.14 lakhs
Plan	...	Rs. 1.50 lakhs.

(b) *Research Staff* (including Visiting Professors and Scholars granted financial assistance/subsidy during 1970-71) ... 45

<i>Administrative staff</i>	(excluding the Director)	
Officers	...	8
Class III	...	42
Class IV	...	63

(c) A statement is laid on the Table of the House [*Placed in Library. See No. LT-465/71*].

(d) Fellowships are available in the following disciplines :

- (i) Sociology and Anthropology ;
- (ii) Political Science and Law ;
- (iii) Mathematics ;
- (iv) Education and Psychology ;
- (v) Economics and Commerce ;
- (vi) Historical Sciences ;
- (vii) Literature and Linguistics ;
- (viii) Logic and Philosophy ;
- (ix) Fine Arts.

(e) Twenty-nine publications have been brought out so far.

(f) No, Sir. The Union Minister of Education and Social Welfare is, however, Chairman of the Governing Body of the Institute.

Amendment of Laws Governing the Appointment of Secretaries in Companies

2522. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware that after the abolition of Managing Agency system, some companies have started circumventing the law by appointing the outgoing Managing Agents or its former officials as Company Secretaries on his salaries, without their being fully qualified to hold such posts ;

(b) if so, whether further legislation to amend the Company law is contemplated by Government with a view to making it obligatory on companies with a capital of Rs. 20 lakhs and above, to appoint only qualified people in responsible positions in their secretarial department ;

(c) if not, the reasons therefor ; and

(d) when the company law will be brought upto date with the changed social objectives of Government ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Instances have come to the notice of the Government where erstwhile managing agents or secretaries and treasurers have been appointed as secretary, consultants etc. of companies previously under their management.

(b) Certain suggestions for amendment of the Companies Act, 1956 so as to make it obligatory for companies of a certain size to have qualified Secretaries are under consideration of the Government.

(c) does not arise.

(d) various suggestions for amendment of the Act are still under consideration of the Government.